

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASPEN BIOPHARMA LABS PRIVATE LTD

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of corporate debtor | Aspen Biopharma Labs Private Ltd |
| 2. | Date of incorporation of corporate debtor | 11.06.2008 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC- Hyderabad |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U24233TG2008PTC059617 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Biotech Park Phase –II, Plot 10, LalgadiMalakpet village, Turkapalli, Shammerpet Mandal, RR Dist. Pin code: 500078 |
| 6. | Insolvency commencement date in respect of corporate debtor | 29.11.2019 |
| 7. | Order copy received from NCLT | 04.12.2019 |
| 8. | Estimated date of closure of insolvency resolution process | 26-05-2020 |
| 9. | Name and registration number of the insolvency professional acting as interim resolution professional | AVS Krishna Mohan, RegNo.IBBI/IPA-001/IP-P00521/2017-18/10946 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Flat No. 402, Bhaskar Enclave, Road No. 7, Nagarjuna Nagar, Srinagar Colony, Hyderabad – 500073 avskmohan@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | FF 26, Raghavaratna Tower, Chirag Ali Lane, Abids, Hyderabad – 500 001. E-Mail: irp.aspen@gmail.com |
| 11. | Last date for submission of claims | 18.12.2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es): Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1.} 2.} Not Applicable 3.} |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address:Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Aspen Biopharma Labs Private Ltd** on 29.11.2019. (order received by IRP on 04.12.2019)

The creditors of **Aspen Biopharma Labs Private Ltd**, are hereby called upon to submit their claims with proof on or before **18.12.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (However, this is not applicable)

Submission of false or misleading proofs of claim shall attract penalties.



(AVS KRISHNA MOHAN)

RegNo.IBBI/IPA-001/IP-P00521/2017-18/10946

Name and Signature of Interim Resolution Professional

Date : 06.12.2019

Place : Hyderabad